

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1895
ANSWERED ON:23.08.2012
HIGH COURT BENCHES
Venugopal Shri P.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government has received any proposal from the State Governments of Meghalaya, Manipur and Tripura for setting up of High Court Benches;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c) : The Benches of Gauhati High Court have been set up already and are functioning in the States of Meghalaya, Manipur and Tripura. Recently, the Parliament has passed "The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012" which provides for setting up of separate High Courts in the States of Meghalaya, Manipur and Tripura. The Government has initiated action for establishing separate High Courts in these three States.